

**Government of Jammu and Kashmir,  
Civil Secretariat, Revenue Department.**

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**Notification**

**Srinagar, the 08<sup>th</sup> August, 2018**

**SRO 337.**-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963) and in supersession of all previous notifications issued in this behalf, the Government hereby appoint Sh. Pawan Kumar, (KAS), Addl. Deputy Commissioner, Doda to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsil Bholderwah and Tehsil Bhalla of District Doda.

**By order of the Government of Jammu and Kashmir.**

**Sd/-**

**(Shahid Anayatullah) IAS**

**Commissioner /Secretary to Government,  
Revenue Department**

No: - Rev/LB/05/2017

Dated: - 08 -08- 2018

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. Commissioner/Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Jammu.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies)
5. Deputy Commissioner, Doda.
6. Director, Archives, Archeology & Museums, J&K Srinagar.
7. Manager Government Press, Jammu/Srinagar for publication in the Govt Gazette.
8. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt
9. I/C Website. Revenue Department.
10. Notification / Stock file.

(Afaq Ahmad) KAS

Deputy Secretary to Government  
Revenue Department